

1875. This re-trial is to be held by a different Court, but, as held,  
 REG. for the purpose of Section 473, in the case of *Reg. v. Guláb-  
 RA'MA'JIRA'V. dás Kuberdás (b)*, a different court is; we think, constituted  
 JIVBA'JIRA'V. by the Session Judge from that of the Assistant Session  
 Judge. His mind is as likely to be free from prejudice as  
 that of any other judicial officer; and looking to the defini-  
 tion of Criminal Court in Section 4, the requirement of the  
 law will thus be satisfied at the least cost of public and  
 private inconvenience.

*Order accordingly.*

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[ORIGINAL CIVIL JURISDICTION.]

January 19.

*Suit No. 138 of 1871.*

MIRZA' ALI AKBAR, Khán Bahádúr ..... *Appellant.*

ABDUL LATIFF SHUSTRI and others ..... *Respondents.*

*Practice*—Petition for leave to appeal to the Privy Council, and a certificate  
 under Act VI. of 1874 Sections 5, 7, and 9.

IN reply to a question to the Court (WESTROPP, C.J., and  
 WEST, J.) on the point of practice, by Scoble, A. G., who  
 represented one of the respondents :

WESTROPP, C.J., said :—We think that the petition itself  
 should distinctly state what the substantial question of law  
 is that it is proposed to submit to the Privy Council, and  
 that, at this side of the Court, all petitions for leave to appeal  
 to the Privy Council should be signed by counsel, and that,  
 at the other side of the Court, such petitions should be  
 signed by counsel, or a pleader.